

## F.No.17/2/2016-NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3<sup>rd</sup> Floor, Pt. Deen Dayal Antyodaya Bhawan, Lodhi Road, CGO Complex, New Delhi-110003

Dated: 12th September, 2017

## TENDER NOTICE

The National Company Law Appellate Tribunal invites sealed quotations from reputed firms/dealers for the purchase and stitching of summer and winter uniform to all the drivers, MTS and housekeeping staff working in the National Company law Appellate Tribunal, as per details given below: -

SI. No.	Particulars	Colour	Rate Per meter / per pair
	SUMMER UNIFORM		
1.	Cloth for Safari Suit (superior quality)	White	
2.	Cloth for Bush-Shirt (superior quality)	White	
3.	Cloth for Pant (superior quality)	Grey	
4.	Cloth for Salwar Suit (superior quality)	Navy Blue	
5.	Cloth for Dupatta (Superior quality)	Navy Blue	
6.	Cloth for Bush-Shirt (superior quality)	Khaki	
7.	Cloth for Pant (superior quality)	Khaki	
8.	Cloth for Salwar Suit (Superior quality)	Khaki	
9.	Cloth for Dupatta (Superior quality)	Khaki	
10.	Gents Shoes (superior quality)	Black	
11.	Gents Socks (superior quality)	Black	
12.	Gents Socks (superior quality)	White	
13.	Ladies foot wear (superior quality)	Black	
14.	Cap for drivers (superior quality)	White	

WINTER UNIFORM		
1.	Woolen cloth for safari suit (superior quality)	White
2.	Woolen Jersey (superior quality)	Grey
3.	Cloth for full sleeves woolen shirt (superior quality)	White
4.	Cloth for woolen pant (superior quality)	Grey
5.	Woolen Jersey (superior quality)	Blue
6.	Cloth for woolen salwar suit (superior quality)	Navy Blue
7.	Cloth for woolen dupatta (superior quality)	Navy Blue

8.	Woolen Jersey (superior quality)	Blue
9.	Cloth for woolen full sleeves shirt (superior quality)	Khaki
10.	Cloth for woolen pant (superior quality)	Khaki
11.	Woolen Jersey (superior quality)	Khaki
12.	Cloth for woolen salwar suit (superior quality)	Khaki
13.	Cloth for woolen dupatta (superior quality)	Khaki
14.	Woolen Jersey (superior quality)	Khaki
15.	Gents Shoes (superior quality)	Black
16.	Gents Socks (superior quality)	Black
17.	Gents Socks (superior quality)	White
18.	Ladies foot wear (superior quality)	Black
19.	Cap for drivers (superior quality)	White

## STITCHING CHARGES

SI. No.	Particulars	
1. 2. 3	Stitching charges of safari suit for summer	
2.	Stitching charges of woolen safari suit for winter	
3	Stitching charges of bush-shirt and pant for summer	
4	Stitching charges of full sleeves shirt and pant for summer	
5	Stitching charges of salwar suit for summer	
6.	Stitching charges of salwar suit for winter	

Last date & Time for Submission: 11.10.2017 at 05.00 PM Date/Time for opening of bids: 12.10.2017 at 03.00 PM

All the vendor(s) are hereby informed that the sample of cloths of each and every item and samples of Jersey and Shoes shall be attached alongwith the bids. The bids without samples would be rejected. The samples shall be returned after finalization of the bid.

At any time prior to the deadline for submission of bids, the Competent Authority may, for any reason(s), whether on its own initiative or in response to a clarification requested by a prospective bidder, modify the tender notice by amendment. Such amendments shall form an integral part of the tender notice and it shall amount to an amendment of the relevant clause of the tender notice.

The prospective bidders are required to keep a watch on the website of the National Company Law Appellate Tribunal (www.nclat.nic.in) for any amendment to the tender notice or to the clarification to the queries raised by the bidder(s). The Competent Authority reserves the right to reject the bids if they are submitted without taking into account these amendments/clarifications.

In order to allow the prospective bidders reasonable time in which to take the amendment into account in preparing the bids, the Competent Authority may at its discretion, extend the deadline for the submission of the bids.

The bids shall be submitted along with a crossed Demand Draft of a value of ₹10,000/- (Rupees Ten thousand only) towards the Earnest Money Deposit (EMD), drawn in favour of the "Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi". The bids received without EMD or bids incomplete in any manner would be summarily rejected.

The EMD of the unsuccessful bidders would be returned after the finalization of the tender process. However, in the case of the successful bidder, the EMD would be returned only after the bidder deposits necessary Performance Security with this Tribunal.

The successful bidder is required to deposit an amount equivalent to 10% of the contract value as Performance Security by way of FDR of any Nationalized Bank, drawn in favour of the Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi, within seven days from the date of acceptance of the bid. The Performance Security would be refunded after a period of two months of the completion of the work.

After the acceptance of the bid, the successful bidder has to undertake the job specified in the Tender Notice under the overall supervision and guidance of the Competent Authority of this Tribunal.

The work has to commence within seven days from the date of issuance of work order. The time allowed for completing the work will be 25 days from the date of commencement of the work.

Since time is the essence of the contract, the work awarded shall be completed by the bidder within the time schedule specified in the tender notice. In case of failure to adhere to the time schedule specified in the tender notice, the Competent Authority shall, without prejudice to its other remedies under the Contract, deduct from the contract price, as penalty, a sum equivalent to 1% per day or part thereof until actual completion of work subject to a maximum of 10% of the contract value. Once the maximum is reached, the Competent Authority may consider termination of the Contract pursuant to Clause 10 of the Terms and Conditions annexed to the tender notice.

The bids will be opened in the presence of the representatives of the bidders, if any. Requests for postponement will not be entertained. The

Competent Authority reserves the right to accept/ reject any or all bids either in part or in full without assigning any reasons thereof.

The bids shall be sent in sealed covers super scribed "Bid for supply and stitching of uniform" by post/speed post/registered post or submitted at the Reception Counter of NCLAT at ground floor, Pt. Deendayal Antyodaya Bhawan. The bids shall be addressed to the "Deputy Registrar, National Company Law Appellate Tribunal, 3rd Floor, Antyodaya Bhawan, Lodhi Road, CGO Complex, New Delhi – 110 003."

The detailed terms and conditions are enclosed herewith.

(Umesh Chandra) Deputy Registrar

## TERMS AND CONDITIONS

- (1) The rates shall be quoted strictly as per the specifications mentioned in the tender notice. The rates for the works/items shall be quoted and the bids for any one work/item only will be summarily rejected.
- (2) The materials supplied or used for the execution of the work shall be of good quality and of reputed companies/firms having reasonable durability.
- (3) The rates of taxes and duties, as applicable, should be clearly indicated wherever chargeable.
- (4) The firm should be registered with relevant authorities (Registration with service tax, PAN No. etc. Self-attested copy of registration to be enclosed.
- (5) The firm should have experience of minimum three years of having successfully executed similar work in the Government Department/PSU, etc. (Self-attested copies of certificate/work orders to be enclosed).
- (6) An undertaking to the effect that the work would be completed within the time schedule specified in the tender notice shall be given along with the bid.
- (7) No advance payment or part payments would be made. The payments will be made only after satisfactory completion of the work. The details of the bank account including NEFT shall be provided for the purpose of processing the final bill.
- (8) The acceptance of the bid would rest with the Competent Authority, National Company Law Appellate Tribunal, who does not bind itself to accept the lowest quotation and reserves the right to reject or partially accept any or all the quotations received without assigning any reason.
- (9) Quotations must be clearly written or typed. Any interpolation or over writing should be duly attested.
- (10) Termination for Default. The Competent Authority may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the successful bidder, terminate the Contract in whole or part:

(i) If the successful bidder fails to complete all or any of the work within the period specified in the tender notice, or within any extension thereof granted by the Competent Authority; or

- (ii) If the successful bidder fails to perform any other obligation(s) under the Contract.
- (iii) If the successful bidder, in the judgment of the Competent Authority has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- (11) Corrupt and fraudulent practices: The Bidders/Suppliers/contractors under this contract shall observe the highest standard of ethics during the procurement and execution of this contract. They shall not indulge in any 'Corrupt practice' of offering, giving, receiving or soliciting anything of value to influence the action of a public official in the execution of the contract. They shall not adopt any 'Fraudulent practice' like misrepresentation of any fact(s) in order to influence the tender process or the execution of the contract to the detriment of the Department, which includes any collusive practice among the Bidders (prior to or after bid submission) so as to deprive the Department of the benefits of free and open competition.
- (12) The Competent Authority would reject a proposal for award of work if it is found that the Bidder recommended for award of the contract has engaged in corrupt or fraudulent practices in competing for the contract in question.
- (13) Dispute, if any, will be subject to jurisdiction of NCT of Delhi.

(Umesh Chandra) Deputy Registrar